

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

OA 2044/93

Date of decision: 13.10.93

(3)

Shri Vasu Dev

Vs. Union of India & Ors.

CORAM:

Hon'ble Shri C.J. Roy, Member (J)

For the applicant .. Shri P.L. Mimroth, Counsel

Judgement (Oral)

Heard the learned counsel for the applicant.

Shri H.K. Jain, Senior Audit Officer, appeared on behalf of the Respondent No.2. He has produced a copy of the letter No.177-NR/93-94 dated 8.10.1993 cancelling the transfer order dated 25.6.93, which is impugned in the OA, of the applicant. The learned counsel for the applicant has also seen this order. I have directed the departmental representative to make an endorsement to this effect, which he did below the docket order dated 30.9.93. The cancellation order is taken on the judicial file. The application is, therefore, dismissed as infructuous. No order as to costs.

msroy
(C.J. ROY)
Member (J)
13.10.93